

ECB 6
[Paragraph 7B. 8A (i)]

**Application for permission to raise
External Commercial Borrowings under
USD 5 million Scheme/ USD10 million Scheme**

Instructions:

1. The application complete in all respects should be submitted in duplicate by the applicant company through the authorised dealer to the Chief General Manager, Exchange Control Department, Central Office, ECB Division, Reserve Bank of India, Mumbai - 400 001. In case the credit facilities are availed of from a consortium of banks, the application should be submitted through the lead bank.
2. No column should be left blank and/or omitted. Where any column/item is not applicable, please indicate "Not applicable" against it.
3. Before forwarding the application to Reserve Bank, the authorised dealer should carefully scrutinise the application for raising the proposed foreign currency loan and ensure that the application is complete in all respects.
4. Please furnish the details in a separate sheet wherever space is not sufficient.

Documentation:

5. Following documents duly certified by Authorised Dealer should be forwarded with the application.
 - (i) A copy of offer letter from the overseas lender furnishing complete details of the proposed loan arrangement and its terms and conditions.
 - (ii) Bank certificates in respect of export realisation for last 3 years in case the application is being made under Exporters'/Foreign Exchange Earners' Scheme.
 - (iii) Copy of credit rating awarded by a recognised credit rating agency and copy of RBI registration certificate if the applicant is a NBFC.
 - (iv) Copies of FIPB/SIA/CCEA approvals wherever applicable.
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PART –A – CATEGORY OF ECB APPLICATION

The Application is being submitted under following Scheme

(Please put cross (X) in the correct box)

- (1) Under USD5 million scheme
- (2) Under USD10 million scheme for
 - (a) Exporter’/Foreign Exchange Earners’ Scheme
 - (b) Long Term Borrowers’ Scheme
 - (c) Infrastructure Projects
 - (d) Guarantee from abroad for credit enhancement
 - (e) Others

PART B - GENERAL INFORMATION ABOUT THE BORROWER

1.	Name of the applicant Company/firm [BLOCK LETTERS]			
2.	Address			
3.	Status of the applicant firm/company	Private Sector	Public Sector	NBFC (Indicate RBI registration number)
4.	Nature of business and activities of the applicant in India			

5.	Details of all Foreign Currency Loans (ECB) availed of and/or approval obtained by the applicant and by its Group companies during last 3 years.					
Sr. no.	Name of the Company	RBI/GOI approval details	Amount (USD Equivalent)		Due date of final repayment	Purpose for which loan was taken
			Amount of loan sanctioned/ drawn down	Amount outstanding		
1	2	3	4.	5.	6.	7.
6.	Details of ECB proceeds parked abroad					
Sr. No.	Name of the bank	Amount (in USD equivalent)	Period for which permission has been obtained from RBI for parking the funds abroad	Details of RBI permission obtained, if any.		
1	2	3	4	5		

PART - C – INFORMATION ABOUT THE PROPOSED LOAN

7.	Details of the loan	
	(i) Amount of loan with Currency	
	(ii) US Dollar Equivalent	
	(iii) Purpose of the loan	
8.	Nature of ECB	
	(a) Supplier's Credit	
	(b) Buyer's Credit	
	(c) Syndicated Loan	
	(d) Export Credit	
	(e) Loan from foreign Collaborator/Equity holder	
	(f) FRN/ Bonds	

	(g) Others (Please specify)	
9.	Terms and conditions of the loan	
	(i) Rate of interest	
	(ii) Up front fee	
	(iii) Management fee	
	(iv) other charges, if any (Please specify)	
	(v) All-in –cost	
	(vi) Commitment fee	
	(vii) Rate of Penal interest	
	(viii) Period of Loan	
	(ix) Grace /moratorium period	
	(x) Repayment terms (half-yearly/annually/bullet)	
	(xi) Average Maturity	
10	Details of the lender	
	(i) Name and address of the lender/supplier	
	(ii) Is the lender is in any way connected with the borrower? If yes, please furnish details.	
11	Nature of security to be provided, if any.	
Additional Information required for applications under USD10 million scheme		
12	Details of the project	
	(i) Total project cost in rupees (crores)	
	(ii) Total project cost in USD	
	(iii) Financing plan for the project (Details of the institutional funding, foreign as well as domestic, should be furnished)	
	(iii) Expected date of commissioning	
13	Financial Ratios	
	(i) Ration of foreign debt to foreign equity	
	(ii) Ratio of total debt to total equity	
	(iii) Total ECB as a percentage of total project cost	
14	Export realisation (in USD equivalent) of the applicant company during the current and previous 3 years (To be furnished only in case of applications under Exporters’/Foreign Exchange Earners’ Scheme)	

15	Has the project been appraised by any financial institution/bank? If answer is yes, furnish a summary of financial aspects of the appraisal certified by Chartered Accountant of the applicant company.	Yes/ No
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PART D - INFORMATION ABOUT DRAW DOWN AND REPAYMENTS

16	Name and address of the authorised dealer through whom the loan amount will be routed			
17	Proposed schedule of draw down of loan and repayment/payment of principle / interest:			
	Draw down		Repayment/ Payment	
	Month and Year	Amount	Principal	Interest

PART E – Undertaking/Declaration

We hereby certify/undertake that -

- i) the amount of ECB to be raised will be utilised for the purpose as indicated in this application;
- ii) we shall not, under any circumstances, use the loan proceeds for investment in stock market and real estate;
- iii) we shall not pay/reimburse/compensate, the overseas lender for the above loan in any manner and form whatsoever, any charge, commission, etc., other than those approved by Reserve Bank of India,
- iv) we undertake to obtain permission /licence/No Objection Certificate, wherever applicable, from the concerned State/Central Government authority/body.
- v) the particulars given above are true and correct to the best of our knowledge and belief. Further, no material information has been withheld and/or misrepresented which could affect Reserve Bank's decision on this application.

(Signature of authorised official
of the borrower firm/company)

Place: _____

Date : _____

Name: _____
Designation _____
Stamp/ Seal of the applicant

Part F - Certificate from Authorised Dealer

We hereby certify that -

- i) the applicant is our customer for the last ----- years and has good track record;
- ii) we have scrutinised the application and the original letter of offer from the lender for the proposed borrowing arrangement and have found the same to be in order. The relevant particulars have been correctly reported in this application;
- iii) the particulars given above are true and correct to the best of our knowledge and belief.

We recommend favourable consideration of the request.

(Signature of Authorised Official)

Name : _____

Designation : _____

Name of bank/
branch : _____
A.D. Code : _____

Place: _____

Date: _____

Stamp _____